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* IN THE HIGH COURT OF DELHI AT NEW DELHI

Date of decision: 20th March, 2026

Uploaded on: 24th March, 2026

+ W.P.(C) 6172/2025 & CM APPL. 17697/2026

VIKRAM

.....Petitioner

Through: Mr. Aditya, Mr. Vipin Kumar, Mr. Kailash Kr Jha, Mr. Anjani Kr. Mishra, Ms. Pralika Chakraborty, Mr. Fareeduddin and Ms. Srejal Mishra, Advocates (M: 8699723746).

versus

MUNICIPAL CORPORATION OF DELHI AND ORS

.....Respondents

Through: Mr. Tushar Sannu, SC with Mr. Fajallu Rehman, Adv. for MCD.
Ms. Urvi Mohan, Adv. for GNCTD.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE MADHU JAIN

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.
2. The present petition has been filed by the Petitioner-Mr. Vikram under Article 226 of the Constitution of India, *inter alia*, seeking directions to the Respondents to allow the Petitioner to peacefully vend from the vending site on the footpath, Inder Mohan Bhardwaj Marg, Greater Kailash Metro Gate No.3 Chittranjan Park, South Zone, Ward-S-87, New Delhi.
3. The case of the Petitioner is that he is a street vendor who has been selling snacks from the vending site, for several years. The Petitioner was issued a Certificate of vending (*hereinafter*, 'CoV') bearing URI No. **2102250** for the category '**Food/ Snack with Gas Cylinder/ Fire**', by the MCD for



South Zone, Ward S-87.

4. *Vide* order dated 8th May, 2025, this Court had directed the Municipal Corporation of Delhi (*hereinafter*, 'MCD') to verify the *provisional* CoV of the Petitioner and file a status report.

5. Thereafter, the MCD had filed a status report. The relevant portion of the status report reads as under:

"3. That in pursuance of the directions of this Hon'ble Court vide order dated 08.05.2025, the answering Respondent has verified its official record for the Certificate of vending in question maintained in the South Zone.

4. That upon examination of the official records, it is found that the Petitioner Vikram S/o Kirpal Singh does not exist in the list of South Zone Street Vendors maintained by the Respondent which contains entries from Serial No. 1 to Serial No. 6771. Copy of the relevant portion of the "South Zone Street Vendor list" showing all the Vendor named "Vikram" (petitioner herein) is annexed hereto as Annexure R-1/A.

*5. It is further submitted that during the survey conducted by the then designated survey agency for identification of street vendors, and acknowledgment slip was issued to each applicant/vendor at the time of the survey. **Hence, the original acknowledgment slip ought to be with Petitioner issued during survey or verification. The Petitioner may, therefore, be directed to produce the said original acknowledgment slip, in complete and unaltered form before this Hon'ble Court or the Respondent's office to enable Respondent to do the proper verification of its record.** The original acknowledgment slip, if any, issued to the Petitioner at the time of survey, would be essential for verification*



2026:DHC:2406-DB



and cross checking with the Respondent's records.”

6. In terms of the aforesaid status report, the stand of the MCD is that the name of the Petitioner does not exist in the list of the ‘South Zone Street vendors’. Hence, the MCD has taken the position that the original acknowledgement slip, issued to the Petitioner during the survey needs to be perused.

7. Pursuant thereto, the Court *vide* order dated 23rd February, 2026 had directed the Petitioner to place on record the additional documents.

8. In terms thereof, today, the acknowledgment receipt along with the undertaking given by the Petitioner has been produced in original. The Court has taken on record the copy of the original documents. The original document has been perused by the Court and the same is extracted below:-

पंजीकरण के लिए पावती रसीद/ ACKNOWLEDGMENT RECEIPT FOR REGISTRATION

सर्वेक्षण आवेदन संख्या 2102250 दिनांक 15/3/24
श्री/श्रीमती Vikram सुपुत्र/पत्नी Kripal Singh Rana निवासी F-1/130, Madangiri
Wahga Bhawan, South Delhi के विषय में दिनांक 15/3/24 स्थान Near Greater Kailash New
Gate No-3
पर स्ट्रीट वेंडरों के सर्वेक्षण के दौरान टीम द्वारा भरा गया। सर्वेक्षण South Zone की ओर से ऑल
इंडिया इंस्टीट्यूट ऑफ लोकल सेल्फ गवर्नमेंट, नई दिल्ली की तरफ से किया गया।

जारी किये गए पावती सर्वेक्षण प्रक्रिया में भाग लेने और South Zone
के साथ पंजीकरण होने का एक सबूत है। पावती प्रमाण पत्र जारी किया जाना किसी भी दावे के लिए किसी भी व्यक्ति को (सीओवी) या
निर्दिष्ट क्षेत्र में किसी भी स्थान पर वेंडिंग करने का अधिकार ही देता है।

बाकी दस्तावेज दिनांक _____ में कार्य समय _____ के बीच स्थान
_____ पर प्रस्तुत किए जा सकते हैं और विक्रेता अधिक जानकारी के लिए फ़ोन नंबर
_____ पर नोडल अधिकारी _____ से संपर्क कर सकते हैं।

किसी भी समय इस आवेदन की स्थिति की जांच करने के लिए वेबसाइट <https://delhistreethawker.com/> पर यूनिक रिकॉर्ड आईडी
(URI) नंबर _____ दर्ज करें। मानव उद्योग (योजना)

अधिकारी का नाम : राजेश
कार्यालय की मुहर : राजेश
जारी करने की तारीख : _____

स्थानीय निकाय के अधिकारी/ नामित अधिकारी/ टीवीसी सदस्यों के हस्ताक्षर



सड़क विक्रेता सर्वेक्षण, दिल्ली
 आवेदक द्वारा अन्डर्टेकिंग/ UNDERTAKING BY THE APPLICANT

यूआरआई नम्बर(URI): 2102250

में, Vikram, पुत्र श्री Kripal Singh Rana
 निवासी (पता) F-1/130, Mastanpura, District of Delhi

द्वारा पुष्टि करता हूँ कि यहाँ दी गई सभी उपरोक्त जानकारी मेरी जानकारी में सत्यम और सही है। आगे यह भी प्रमाणित करता हूँ कि मेरे पास आजीविका का कोई दूसरा साधन नहीं है। मैं यह भी पुष्टि करता हूँ कि मैं सभी नियमों / विनियमों और तहबाजारी के सभी नियमों और शर्तों का पालन करूंगा, जैसा कि टाउन वैंडिंग कमेटी या स्थानीय निकाय / सरकार द्वारा तैयार किया गया है। मैंने यह भी वचन दिया कि मैंने और मेरे परिवार ने पंजीकरण के लिए केवल एक आवेदन भरा है। यदि बाद में किसी भी सूचना को गलत पाया जाता है, तो स्थानीय निकाय इस पंजीकरण को दुरुस्त करने सहित मेरे खिलाफ स्वीकृत कार्रवाई कर सकती है।

दिनांक : 15/3/21 आवेदक के हस्ताक्षर / अंगूठे का निशान
 स्थान : Naav Greston Karleem Matha Gate-3 Chittranjan park नाम: 19/3/21

पंजीकरण के लिए पायती स्वीच

(कल 1.1.5 के अनुसार विहित रूप से तैयार किया जाना चाहिए)

दिनांक 17/03/2021 13632

श्री/श्रीमती Shri Vikram के विषय में दिनांक 17/03/2021

निवासी F-1/130 Mastanpura, Delhi के पते पर निवासी 17/03/2021

स्वयं पर स्ट्रीट पंचायत के सर्वेक्षण के दौरान टीग द्वारा बना गया। सर्वेक्षण 17/03/2021 की तारीख से किया गया। जारी किए गए पायती सर्वेक्षण प्रक्रिया में भाग लेने और 17/03/2021 के साथ पंजीकरण प्रोसेस का संयोजन एक सफल है। पायती प्रमाण पत्र जारी किया जाना किसी भी दावे के लिए किसी भी व्यक्ति को (सौदागरी) या निर्दिष्ट क्षेत्र में किसी भी स्वयं पर वैंडिंग को अधिकार नहीं देता है। सोम दरसामेज दिनांक 17/03/2021 में जारी समय के बीच स्वयं पर वचन प्रस्तुत किए जा सकते हैं और विवेक अधिक जानकारी के लिए फोन नंबर 7428642234 पर संपर्क कर सकते हैं। किसी भी समय इस आवेदन की स्थिति की जांच करने के लिए वेबसाइट : www.delhistreethawker.com पर मुद्रित लिपि संख्या 3644152 दर्ज की।

स्थानीय निकाय के अधिकारी / पुलिस अधिकारी के हस्ताक्षर
 अधिकारी का नाम _____
 कार्यस्थल मोहर _____
 जारी करने की तारीख _____

अधिक जानकारी के लिए हेल्पलाइन नं. 7428642234



9. Ld. Counsel for the MCD submits that the acknowledgement receipt does not match with the usual format of documents which are issued by the MCD.

10. The Court has considered the matter and perused the records. A perusal of the acknowledgement receipt would show that there are four signatures which may be of the TVC members, however, the same cannot be verified by this Court. It is for the MCD to enquire and verify about the same.

11. Accordingly, let the Petitioner produce the original acknowledgement receipt, the undertaking and the *provisional* CoV before the Assistant Commissioner, MCD, South Zone on **2nd April, 2026 at 11.30pm**. The concerned Commissioner shall verify the same.

12. After verifying the documents, directions shall be issued by the Assistant Commissioner, MCD, South Zone. The verification process shall be completed and the order shall be passed by the Assistant Commissioner, MCD, South Zone by 15th May, 2026.

13. If the Petitioner's credentials are verified by the Assistant Commissioner, MCD, South Zone, he shall not be disturbed from vending at the vending site. This shall, however, be subject to the following conditions, as the *provisional* COV of the Petitioner is under the category of '***Food/Snack with Gas Cylinder/Fire***':

- a) The Petitioner shall be permitted to operate her vend but shall use a gas cylinder which does not occupy too much space. It is made clear that only a small or medium sized gas cylinder for heating of food and snacks shall be used by the Petitioner;
- b) The Petitioner shall restrict himself to a particular space, where he is operating from, and shall not extend/encroach to the pedestrian areas



- or cause obstruction in movement of pedestrians;
- c) The Petitioner shall also be obliged to maintain cleanliness and hygiene around the vend, which she is working from;
 - d) Subject to the above, Condition No.11 in the COV shall not apply to the Petitioner. The Petitioner shall comply with all the other conditions in the COV.
 - e) It shall be ensured that the Petitioner shall not create any third party interest in this provisional COV and there shall be a bar on sub-letting or any handing over possession to any third party.
 - f) No permanent or temporary construction shall also be erected by the Petitioner.
14. The above stated directions shall be subject to any plan which the Town Vending Committee-II may be coming up with in terms of Section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and no vested rights shall be claimed.
15. The present petition is disposed of in the above terms. All pending applications, if any, are also disposed of.

**PRATHIBA M. SINGH
JUDGE**

**MADHU JAIN
JUDGE**

MARCH 20, 2026/MR